

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TECHNOKOLLA (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Technokolla (India) Private Limited
2.	Date of incorporation of corporate debtor	29/12/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2009PTC198175
5.	Address of the registered office and principal office (if any) of corporate debtor	1/1, Unnat Nagar No. 1, Opp. M.G. Road, Goregaon (W) Mumbai- 400042
6.	Insolvency commencement date in respect of corporate debtor	16.12.2022 (order communicated to the IRP on 17.12.2022)
7.	Estimated date of closure of insolvency resolution process	14.06.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Sandeep Kr Bhatt IBBI Regn No- IBBI/ IPA-002/ IP-N01064-C01/ 2017-18/ 10298
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- 83B, Pocket-IV, Mayur Vihar Phase-I, Delhi-110091 Email- skbmica@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- 83B, Pocket-IV, Mayur Vihar Phase-I, Delhi-110091 Email: cirp.technokolla@gmail.com
11.	Last date for submission of claims	31.12.2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor can be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the **Technokolla (India) Private Limited** on **16.12.2022**.

The creditors of **Technokolla (India) Private Limited**, are hereby called upon to submit their claims with proof on or before 31.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sandeep Kr Bhatt

Interim Resolution Professional

Regn No. IBBI/PA-002/IP-N01064-C01/2017-18/10298

Date: 20.12.2022

Place: Mumbai